

Repealed by Act 58 of 1960, S. 24 Sch. I (w.e.f. 26-12-60)

THE INDIAN TARIFF (SECOND AMENDMENT)
ACT, 1955

ACT No. 48 OF 1955

[24th December, 1955]

An Act further to amend the Indian Tariff Act, 1934.

Short-title
and com-
mencement

BE it enacted by Parliament in the Sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Tariff (Second Amendment) Act, 1955.

(2) The provisions of clause (ii) of section 2 [relating to Item No. 28(15)] shall come into force on the first day of January, 1956; and the remaining provisions shall come into force at once.

Amendment
of the first
Schedule.

2. In the First Schedule to the Indian Tariff Act, 1934,—

32 of 1934.

(i) in Items Nos. 28(4), 48(1), 48(4), 48(5), 48(7) and 72(14)(b), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1955", wherever they occur, the word, figures and letters "December 31st, 1958" shall be substituted;

(ii) in Item No. 28(15),—

(a) in the third column, for the word "Protective" wherever it occurs, the word "Revenue" shall be substituted; and

(b) the entries in the last column headed "Duration of protective rates of duty" shall be omitted;

(iii) in Item No. 28(32), in the last column headed "Duration of protective rates of duty", for the word, figures and letters

"December 31st, 1955", wherever they occur, the word, figures and letters "December 31st, 1959" shall be substituted;

(iv) in Item No. 30(14),—

(a) in the entries in the fourth column, for the figures and words "25 1/5 per cent. *ad valorem*" and "35 1/5 per cent. *ad valorem*", the figures and words "34 per cent. *ad valorem*" and "44 per cent. *ad valorem*" shall, respectively, be substituted; and

(b) in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1955", wherever they occur, the word, figures and letters "December 31st, 1957" shall be substituted;

(v) in Item No. 63(33)(b), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1955", the word, figures and letters "December 31st, 1957" shall be substituted;

(vi) in Item No. 70(4), for the entry in the second column, the following entry shall be substituted, namely:—

"Brass unwrought, ingots, billets, cakes, slabs, blooms (excluding scrap), that is to say, ingots, billets, cakes, slabs, blooms (excluding scrap), containing (1) 55 to 74 per cent. of copper, (2) 26 to 42 per cent. of zinc and (3) not more than 3 per cent. of components (including impurities) other than copper and zinc.";

(vii) for Item No. 71(8), the following Item shall be substituted, namely:—

"71(8)	Grinding wheels and segments made of synthetic abrasive grains, excluding the following, namely:— (i) grinding wheels— (a) of any thickness or bore but more than 24 inches in diameter, or (b) of any diameter or bore but more than 9 inches or less than 1/32 inch in thickness; and (ii) diamond impregnated wheels.	Protective	25 per cent. <i>ad valorem</i> .	..	December 31st, 1957";
--------	--	------------	----------------------------------	----	-----------------------

(viii) after Item No. 71(13), the following Item shall be inserted, namely:—

"71(14)	Steel files and rasps (including saw files but excluding jewelers' files, watchmakers' files, other needle files, mill tooth files, rotary power files and ampoule files) of the following sizes, namely:—					
	not less than 4 inches but less than 6 inches.	Protective	Rs. 7 per dozen.	December 31st, 1959.
	not less than 6 inches but less than 8 inches.	Protective	Rs. 8 per dozen.	December 31st, 1959.
	not less than 8 inches but less than 10 inches.	Protective	Rs. 11 per dozen.	December 31st, 1959.
	not less than 10 inches but less than 12 inches.	Protective	Rs. 15 per dozen.	December 31st, 1959.
	not less than 12 inches but less than 14 inches.	Protective	Rs. 19 per dozen.	December 31st, 1959.
	not less than 14 inches but less than 16 inches.	Protective	Rs. 26 per dozen.	December 31st, 1959.
not less than 16 inches but not exceeding 18 inches.	Protective	Rs. 34 per dozen.	December 31st, 1959."	

(ix) in Item No. 72(3), in the entry in the second column, after the figures and brackets "72(2)", the words "and not otherwise specified" shall be inserted;

(x) for Item No. 72(14)(a), the following Item shall be substituted, namely:—

"72(14)	(a) The following electric motors, namely, Squirrel cage induction motors of a brake-horse-power not exceeding 100 but not less than one-quarter of one brake-horse-power and slip ring motors of a brake-horse-power not exceeding 100 but not less than one brake-horse-power; excluding flame proof motors and variable speed commutator motors.	Protective	15 per cent. <i>ad valorem</i>	December 31st, 1958";
---------	---	------------	----------------------------------	----	----	-----------------------

(xi) in Item No. 73(16), in the entry in the second column, after the words "lamp holders", the words "designed for use in circuits of less than ten amperes" shall be inserted;

(xii) in the Note below Item No. 75(3), for the word, figures and brackets "or 75(16)", the word, figures and brackets "75(16) or 75(18)(b)", shall be substituted;

(xiii) after Item No. 75(7), the following Item shall be inserted, namely:—

"75 (7A)	Rollers chains of size $\frac{1}{4} \times \frac{1}{8}$ used as parts and accessories of cycles (other than motor cycles), whether imported cut to length or in rolls—					
	(a) of British manufacture,	Protective	60 per cent. <i>ad valorem.</i>	December 31st, 1956.
	(b) not of British manufacture;	Protective	70 per cent. <i>ad valorem.</i>	December 31st, 1956";
	Provided that such chains capable of being used as parts and accessories of motor cycles or in an industrial system shall be deemed to be dutiable at the appropriate rate specified above.					

(xiv) in Item No. 75(12), in the entry in the second column, for the word, figures and brackets "and 75(11)", the figures, brackets, word and letter "75(11), 75(14), 75(15), 75(16) and 75(18)(b)" shall be substituted;

(xv) after Item No. 75(17), the following Item shall be inserted, namely:—

"75(18)	(a) Single cylinder fuel injection pumps for stationary diesel engines, and component parts thereof excluding elements and delivery valves.	Protective	60 per cent. <i>ad valorem.</i>	December 31st, 1956.
---------	---	------------	------------------------------------	----	----	----------------------------

(b) Nozzleholders with a clamping capacity upto 1 inch clamping diameter for nozzles (atomisers) for use on stationary or automobile diesel engines, and component parts (excluding nozzles) thereof.	Protective	60 per cent <i>advalorem</i>	December 31st, 1956."
---	------------	--------------------------------	----	----	-----------------------

Dec 31 1956 Act 48 & 49 Sch. I (w/ 26-12-60)